

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No.
~~TAX NO.~~

480 of 1993.

DATE OF DECISION 16/09/1993.

Shri P. Venu _____ Petitioner

Shri Tushar Mehta _____ Advocate for the Petitioner(s)

Versus

Union of India and ors. _____ Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

P.Venu,
Paritosh Soc. Subhash Nagar,
Bhavnagar,
(Near Gogha Jhakar Naka)
- BHAVNAGAR.

...Applicant.

(Advocate : Mr.Tushar Mehta)

Versus

1. Union of India,
represented by Joint Secretary,
Ministry of Industry,
Department of Industrial Development,
New Delhi - 110 011.

2. The Salt Commissioner,
Laven Bhavan,
Laven Marg,
Jaipur,
Rajasthan.

3. Dy. Salt Commissioner,
Ajanta Commercial Centre,
4th Floor, B.Block,
Ashram Road,
Ahmedabad - 14.

...Respondents.

ORAL JUDGMENT
O.A.NO. 480 OF 1993.

Dated : 16/09/1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

None is present for the applicant. This matter was kept today, because yesterday Shri P.H.Pathak for Shri Tushar Mehta, for the applicant requested for a day's time. We have waited for the whole day upto 5.10.p.m., but no one is present for the applicant. Hence we dismiss the matter for default. No order as to costs.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)

R.C.Bhatt
(R.C.Bhatt)
Member (J)

AIT

Date	Office Report	Order
23-11-93		<p>Mr. Mukesh Patel for Mr. Tushar Mehta for the applicant seeks time. Adjourned to 26-11-93.</p> <p><i>MR Kolhatkar</i></p> <p>(M.R.KOLHATKAR) Member (A)</p> <p>ssh</p>
26-11-93		<p>At the request of Mr. Mukesh Patel for Mr. Tushar Mehta for the applicant, the matter is adjourned to 30-11-93.</p> <p><i>MR Kolhatkar</i></p> <p>(M.R.KOLHATKAR) Member (A)</p> <p>ssh</p>

Date	Office Report	Order
4-11-93	<p>Such affidavit not filed.</p> <p>Bhujji 9-11-93</p>	<p>Heard Mr.Bhatt for Mr.Mehta for the applicant. This M.A. is filed for restoration of O.A. The M.A. bear the signature of learned advocate but at the back of that application, there is no signature of person who verifying M.A. and it is kept blank. The applicant may file affidavit so that the matter can be disposed of.</p> <p>Call on 10-11-93.</p> <p><u>MR Kolhatkar</u> (M.R.KOLHATKAR) Member (A)</p> <p><u>Res</u> (R.C.BHATT) Member (J)</p>
10-11-93		<p>Mr.Mukesh Patel for Mr.Tushar Mehta for the applicant seeks time.</p> <p>Call on 23-11-93.</p> <p><u>MR Kolhatkar</u> (M.R.KOLHATKAR) Member (A)</p> <p><u>Res</u> (R.C.BHATT) Member (J)</p>
30-11-93		<p>None is present for the applicant. Hence, call on 15-12-93.</p> <p><u>MR Kolhatkar</u> (M.R.KOLHATKAR) Member (A)</p> <p><u>Res</u> (R.C.BHATT) Member (J)</p>

Date	Office Report	Order
15-12-1993		<p>No fact There is no justification for seeking further adjournment. However one more chance is given to Shri Mukesh Patel, who is present on behalf of the applicant, to procure the affidavit of the applicant and to produce the same. Mr. Mukesh Patel states that x he would see to it that the telegram is dispatched to the applicant. He also undertakes not to ask for any further adjournment stating that the matter may be dismissed for default if affidavit is not produced on the next date. Call on 20-12-1993.</p> <p style="text-align: center;">12</p> <p>(K. Ramamoorthy) Member (A)</p> <p style="text-align: right;">27</p> <p>(N.B. Patel) Vice Chairman.</p> <p>*AS.</p>
20-12-1993.		<p>At the request of Mr. Mukesh Patel for Mr. Tushar Mehta adjourned to 24-12-1993.</p> <p style="text-align: center;">12</p> <p>(K. Ramamoorthy) Member (A)</p> <p style="text-align: right;">27</p> <p>(N.B. Patel) Vice Chairman.</p> <p>*AS.</p>

Date	Office Report	Order
15-12-1993		<p>In fact there is no justification for applicant to seek further adjournment. However one more chance is given to Shri Mukesh Patel who is present on behalf of the applicant to procure the affidavit of the applicant and to produce the same. Mr. Mukesh Patel states that he would see to it that the telegram is dispatched to the applicant ^{today}. He also undertakes not to ask for any further adjournment stating that the matter may be dismissed for default if affidavit is not produced on the next date. Call on 20-12-1993.</p>
20-12-1993.		<p>(K. Ramamoorthy) (N.B. Patel) Member (A) Vice Chairman.</p> <p>*AS.</p> <p>At the request of Mr. Mukesh Patel for Mr. Tushar Mehta adjourned to 24-12-1993.</p>
		<p>(K. Ramamoorthy) (N.B. Patel) Member (A) Vice Chairman.</p> <p>*AS.</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 480/93
T.A. No.

DATE OF DECISION 24-12-1993.

Shri P. Venu

Petitioner

Shri Tushar Mehta

Advocate for the Petitioner(s)

Versus

Union of India and Others

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

P. Venu,
 Paritosh Society,
 Subhash Nagar, Bhavnagar,
 (Near Gogha Jhakar Naka)
 Bhavnagar

Applicant.

Advocate Mr. Tushar Mehta

Versus

1. Union of India
 represented by Joint Secretary
 Ministry of Industry,
 Department of Industrial Development
 New Delhi

2. The Salt Commissioner
 Laven Bhavan
 Laven Marg, Jaipur,
 Rajasthan.

3. Dy. Salt Commissioner
 Ajanta Commercial Centre
 4th Floor, B-Block, Ashram Road,
 Ahmedabad.

Respondents

Advocate

O R A L J U D G E M E N T

In

O.A. 480 of 1993

Date: 24-12-1993.

Per Hon'ble Shri N.B. Patel

Vice Chairman.

He
 Default on L part of the applicant and his advocate
 is persistent since long. Today also, the applicant and his advocate
 are not present. Hence dismissed for default.

R.S.
 (K. Ramamoorthy)
 Member (A)

7
 (N.B. Patel)
 Vice Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 04/4x0/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 05/10/93

Countersigned : Janardhan 05-10-93

m Section Officer / Court Officer

AP/100
31-1-94

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES

P. Veniu.

VERSUS

4-07-803